

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2341

ANSWERED ON:15.03.2007

RELAXATIONS IN RULES TO PRIVATE AIRLINES

Mondal Shri Abu Ayes;Saradgi Shri Iqbal Ahmed;Shiwankar Shri Maha Deo Rao

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of the private airlines companies permitted to start new air services in the country during the last two years;
- (b) whether the Government has also given permission to several private airlines to purchase/import aircraft;
- (c) if so, the details alongwith the terms and conditions stipulated in this regard;
- (d) the number of aeroplanes procured/leased/or taken on lease by these private airlines for their new services;
- (e) whether the relaxations in rules have also been given to these airlines for overcoming the shortage of trained pilots; and
- (f) if so, the details in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a):- Six new scheduled airlines have been permitted to start new air services in the country during the last two years. In addition, an initial NOC to operate Scheduled Air Transport Service has also been granted to one more company.

(b) to (d):- NOC for import of 147 aircraft has been granted to Scheduled Airlines during the last two years. 117 aeroplanes have been procured/leased/ taken on lease by these private airlines. Aircraft are allowed to be imported subject to airworthiness requirements and operational control of Aircraft leased by Indian Operators as contained in the relevant Civil Aviation Requirement (CARs).

(e)and (f) :- No, Sir.